SHRI C.P.N. SINGH : The Hon. Member has stated some facts which, I am afaraid, he only is aware of and he was indirectly in the Government that gave the industrial licence and he backed that Government in 1977-78. The then Government had given permission.

(*Interruptions*)

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI P. VENKATASUBBAIAH) : You supported it. You abetted in that. You are an abettor. You were having extra-Constitutional authority with them.

SHRI C.P.N. SINGH : The Hon. Member has asked whether we have allowed a particular expansion which have answered and said that it is under the consideration of the Government As far as giving llibera advantages to the Company is concerned as I asaid earlier, this was done in 1978 and not by us. But there is a very valid point that the Company has raised that they are at present licensed to manufacture about 96,000 numbers of record players. New DGTD has info d that the sale of these record players has gone down and in order that the induxtrial labour is not put to harassment, the Company wanted to go in for the manufacture of tape- recorders.

The Member is quite right in saying that this is reserved for the medium and small-scale sector. We have always supported that but not at the cost of the labour already employed in a partcular factory. This Company had given an assurance that they would buy from the middle and the small-scale sector these particular cassette recorders but at this stage they are willing to give up 30,000 of their licensed capacity if they can diversify and go into this. The matter is still pending before the Government. So, it is no really right as to what the Hon. Member said that the Government are giving them liberal allocations or liberalised policies.

SHRI JYOTIRMOY BOSU : Will the hon. Minister, before he proceeds to consider the matter and give a final decision, give an assurance to the House that the antecedents of this company in the matter of economic offences will be gone through ? Because, as you know, collaboration on means remittances of funds abroad and that means sending all the time more money than they are entitled to sent. Will the hon. Minister kindly tell us wheater there is any contemplation also in the area of production of television in the country-which is also an electronic item comin under your Ministry and nearer to cassette tape recorder— to have further multi-national collaboration for both coloured and black and white, and if so, the details thereof ?

SHRI C.P.N. SINGH : Sir, I would request you to set me know whether I should answer this question because it does not pertain to the main question asked by the hon. Member.

SHRI JYOTIRMOY BOSU : He has asked for your advice. Did you say 'no' ?

(*Interruptions*)

Mr. SPEAKER : It does not arise out of this question.

SHRI JYOTIRMOY BOSU : I expect the Minister to come prepared, more than what is required.

Workers at Asiad

*462. SHRI RASHEED MASOOD:

SHRI CHITTA MAHATA :

Will the Minister of LABOUR be pleased to state :

(a) whether Government are aware that the laboures working at the Asiad-82 projects are being paid wages far below those stipulated by the law asnd are being denied the basic facilites; and

(b) if so, the steps taken by the Government to improve their lots and to ensure that they get thair due wages and are provided with basic amenities ?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR (SHRIMATI RAM DULARI SINHA) : (a) and (b) It has come to notice of the Government that in certain cases the workers are be ing paid less than the minimum wages prescribed by the Delhi Administration and that ceratin facilites required to be provided to the workers under various labour laws are either lacking or inadequate. The Central Industrial Relations Machinery has issued Show Cause Notices to the employers concerned for these lapses. Delhi Administration also has launched prosecutions against 18 contractors for violating the labour laws. Some more cases are being processed.

Delhi Administration have been asked to undertake ragular inspections so as to ensure enforcement of the Minimum Wages Act, Workmen's Compensation Act, Equal Remuneration Act, etc. and to see to it that essential facilities like supply of pure and safe drinking water, medical care through mobile dispensaries, etc. are provided to the workers. A meeting was taken by me on 15-9-81 to discuss various steps to ensure compliance of these directions of Government.

श्री रशीद मसूद : मोहतरम स्पीकर साहब, जहां हमारी सरकार यह दावा करती है कि वह मजदूरों की बहुत बड़ी हमदर्द है, वहां वह मजदूरों की जायज मांगों के लिए स्ट्राइक करने पर पाबंदी लगाने और उन लोगों की आवाज को दबाने के लिए कानून पास करती है। (व्यवधान) इस सरकार की नाक के नीचे पिछले एक साल में मजदूरों का एक्सप्लाइटेशन होता रहा है। उनको खाने को नहीं दिया गया। कोई कानून ऐसा नहीं है जिसका कि वायलेशन नहीं किया गया। यह सरकार को तभी स्ट्राइक हुआ जब कि अपोजिशन ने इसके लिए आवाज उठायी। मैं अब सरकार से पूछना चाहता हूं कि कौन-से एम्पलायर्स हैं जिनको कि नोटिसिज दिये गये? हमारी यह इत्तिला है कि सरकार इस मामले को डिले करना चाहती है क्योंकि एशियाड का काम चल रहा है और इस बात को खानापूर्ति हो रही है, इम्मीजियेट एक्शन सरकार नहीं लेना चाहती है। जो कांट्रेक्टर मजदूरों के हकों का वायलेशन कर रहे है क्या उनके कांट्रेक्ट खत्म करने की कोई बात हो रही है या नहीं।?

श्रीमती राम दुलारी सिन्हा : जहां तक कांट्रेक्टर के एक्ट के वायलेशन का सवाल है, उसके बारे में मैंने अपने स्टेटमेंट में बता दिया है। 18 कांट्रेक्टर पर अप्रोप्रियेट लेबर कोर्ट में केसेज चल रहे हैं। उनको फाइंडिंग्स का इंतजार कीजिए।

जहां तक, अध्यक्ष महोदय, उनके पूर्वार्द्ध सप्लीमेंटरी का सवाल है कि लेबर लाज का वायलेशन होता है, मैं सदन के माननीय सदस्यों को बताना चाहती हू कि यहां पर 10 तारीख को कालिंग अटेंशन आया था 12.13 को हमारे डिपार्टमेंट के अफसरान दिल्ली एडमिनिस्ट्रेशन के पदाधिकारियों के साथ साइटस पर मजदूरों की हालत देखने गये थे

And I also visited alomost all the sites of Asiad Games Project. Not only I visited the site but I also talked to the labcurers-the skilled, unskilled and semi-skilled as aiso women labourers.

जहां तक इक्वल रेमुनरेशन एक्ट के वायोलेशन का सवाल है, सभी औरतों ने कहा कि औरतें और मर्द दोनों तरह के मजदूरों को रु0 9 25 (सवा नौ रुपये मिल रहे हैं। बालक मजदूरों को मैंने कहीं भी किसी भी साइट पर काम करते नहीं देखा) इस लिये यह कहना है। कि

equal Remuneratkon Act और Employment of Children Act का violation हुआ है, गलत है।

श्री रशीद मसूद : कोई मजदूर कानून ऐसा नहीं, जिसका वायोलेशन न हुआ हो, लेकिन हमारी मंत्री महोदया के पास इतनी मशीनरी होने के बावजूद भी उनको होश जब आता है, जब अपोजिशन के लोग इसको उठाते हैं।

आपको यह इल्म होगा कि 5 हजार मजदूरों में से ढाई हजार औरतें काम कर रही हैं और उनमें भी आप जानते हैं कि मजदूरों के बच्चे बेचारे किस तरह से पलते हैं। हर साइट पर 100, 125 बच्चे हैं मजदूरों के साथ। जो माताएं मजदूरी के लिए चली जाती हैं, उनके बच्चे वहां पर सीमेंट फांकते रहते हैं जिससे उनकी सेहत खराब हो रही है, बीमारियां हो रही हैं, वहां दवाओं का कोई इंतजाम नहीं है। इन बच्चों की देखभाल के लिये जहां 20 औरतें हों वहां एक सैन्टर होना चाहिये, तो ऐसे सैन्टर कब तक कायम करेंगी ?

उद्योग और श्रम मंत्री (श्री नारायण दत्त तिवारी) : मोहतरिम मेम्बर ने जो हमदर्दी दिखाई है, अपने इन मेहनतकश

लोगों के लिये, उसका हमें अहसास है। यह हमारी जरा बदकिस्मती रही है कि जब एवान में कुछ दिन पहले इस मुतालिलका एक गुफ्तगू हुई, सवाल जवाब हुए, बहस-मुबायसा भी हुआ, उस मौके पर हमें यह मौका नहीं मिला कि मोहतरिम मेम्बर यहां रह सकें। उस दिन बहुत बारीकी के साथ इस एवान में इस मामले पर चर्चा हुई।

अध्यक्ष महोदय : यह नहले पर दहला है।

श्री नारायण दत्त तिवारी : मैं इतना उन्हें यकीन दिलाना चाहता हूं, जैसा हमारी मोहतरिम मिनिस्टर ने कहा, हम इस संबंध में जो कुछ भी कानूनी ढंग से हो सकता है, मजदूरों को राहत पहुंचाने के लिये, वह कर रहे हैं। उसका ब्योरा दिया जा चुका है और अब अगर हमारे मोहतरिम मेम्बर को कोई खास जानकारी हो, खासतौर पर खूससी किसी खास ठेकेदार के बारे में तो हम उनके बहुत मशकूर होंगे अगर वह हमें इस संबंध में इत्तिला करें।

श्री चित्त महाटा : एशियाड गेम्स के कालिंग अटेंशन के समय बोले थे तो क्या आप हमें बतायेंगे कि कितनी यूनियनें हैं और उनकी मांग क्या हैं ?

श्रीमती राम दुलारी सिन्हा अध्यक्ष महोदय : वहां के मजदूरों को किसी भी यूनियन की जानकारी नहीं है। इसलिये मैं ऐसा मानती हूं कि वहां के मजदूर किसी भी यूनियन से संबंधित नहीं हैं।

एशियाड प्रोजेक्टस के सभी साइटस पर जा कर दो दिनों के अन्दर मजदूरों से मिलने के बाद मैंने Asiad Project के नेता श्री बूटा सिंह तथा दिल्ली प्रशासन के संबंधित पदाधिकारियों की एक बैठक अपने कार्यालय में 15 ता० को 11 बजे बुलाकर परामर्श किया और आदेश दिया कि पीने के पानी की उचित व्यवस्था होनी चाहिये। राशन कार्ड की व्यवस्था होनी चाहिये और Mobile Van से राशन बंटना चाहिये। आवश्यक स्वास्थ्य सुविधा दी जानी चाहिये। Sanitary की व्यवस्था Safety Measures, Payment of Compensation and overtime कानून के मुताबिक होनी चाहिये।

SHRI SONTOSH MOHAN DEV : I would like to know from the hon. Minister whether in view of the fact that the progress of work in the Asian Games Complex is going on satisfactorily but certain unions are trying to instigate the labour, the government will take action as per labour laws against these unions.

SHRIMATI RAM DULARI SINHA : I would appeal to the hon. Members whether they belong to this side or that side, to kindly co-operate with the Government to finish the project in time so that the Asian Games may succeed and our country's name may go high and the flag of the country flies high in the sky.

Replacement of Air craft

463. SHRI PRATAP BHANU SHARMA :

SHRI R. P. GAEKWAD:

Will the Minister of DEFENCE be pleased to state :

(a) the reaction of Government to the news item which appeared in India Today in the issue of August 16—31, 1981 that "A entire range of IAF aircrafts, namely the ageing Hunters, Gnats, Ajeets and Maruts, are already obsolete and will have to be phased out and replaced with more modern and more expensive equipments"; and

(b) what effective steps are being taken in this direction ?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI SHIVRAJ V. PATIL): (a) and (b) Government have seen the news item in questions. Re-equipment of